



From

Ajai Kumar Srivastava-I, H.J.S.
Registrar General,
High Court of Judicature at
Allahabad

To

All the District Judges
Subordinate to High Court of Judicature at
Allahabad.

Letter No. 1687 /LXXXVII-CPC/e-Courts/Allahabad/Dated: 18 December 2020

Subject: Mechanism for opening of Courts during the period of Lockdown & thereafter.

Sir/ Madam,

I have been directed by the Hon'ble Court to communicate that in supersession of all earlier guidelines regarding opening of Courts during the period of Lockdown & thereafter, the following modalities/ guidelines shall be applicable to all the Courts (Including Tribunals) subordinate to High Court of Judicature at Allahabad -

1. All the Courts (including tribunals) subordinate to the High Court of Judicature at Allahabad shall open to take up the Judicial Work & Administrative matters, as per the existing provisions, rules, guidelines and circulars issued from time to time.
2. The guidelines communicated vide letter number 484/InfraCell: Allahabad dated 30th May, 2020 regarding the preference of cases, shall be strictly adhered to.
3. In case, the District Administration/ CMO concerned is of the opinion that the District/ Outlying Court Campus should be closed for a particular period due to Covid-19 pandemic situation, then the District Court/Outlying Court may be closed for the said period and an intimation mentioning the specific reasons may be sent to Allahabad High Court.
4. Complete sanitization (strictly as per medical guidelines), cleaning of entire court campus with the help of District Magistrate, other administrative officers & CMO/CMS shall be ensured. District Authorities shall ensure Sanitization of Campus daily.
5. Thermal scanning check-up of all the persons entering in the court premises shall also be ensured with the help of District Magistrate, other administrative officers & CMO/CMS.
6. District Judges/ P.O.'s shall ensure compliance of directions given by Hon'ble Apex Court/ High Court of Judicature at Allahabad in Judicial side and all



directions/ guidelines issued by the Central Government & State Government regarding COVID-19.

7. Daily consolidated report of the number of cases/applications decided, feed back etc. be submitted by the District Judges on the e-services module on regular basis.

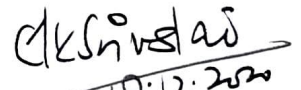
8. The above guidelines shall be applicable from 02.01.2021.

The concerned Bar Association may be informed, accordingly.

Therefore, it is requested to take necessary steps at your end to ensure the compliance of the directions of Hon'ble Court. It is also requested that the above directions may be communicated to the Presiding Officers of the other Courts/ Tribunals subordinate to the High Court of Judicature at Allahabad, for ensuring compliance.

With regards,

Yours faithfully,


18.12.2020
(Registrar General)

Copy forwarded to:-

Letter No. /LXXXVII-CPC/e-Courts/Allahabad/Dated: December 2020

1. The Chief Secretary,
Government of U.P., Lucknow
2. The Principal Secretary (Law) &
L.R., Government of U.P., Lucknow

With a request to communicate the above guidelines to all the concerned State/ District Authorities to ensure strict compliance.

By order of the Court,


(Registrar General)